

(Council of Scientific and Industrial Research). [Placed in Library. See. No. L. T.—2788/70]

MR. SPEAKER : Regarding item No. 5, at the request of the Chairman of the Committee, this item is postponed.

DEMANDS FOR SUPPLEMENTARY
GRANTS (RAILWAYS) 1969-70

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R. L. CAATURVEDI) : Sir, on behalf of Shri Gulzari Lal Nanda, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget Railways for 1969-70.

13.12½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 4th March 1970.”

THE PRESS COUNCIL (AMENDMENT)
BILL AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Press Council (Amendment) Bill, 1970, as passed by Rajya Sabha.

13.13 hrs.

RAILWAY BUDGET, 1970-71—GENERAL
DISCUSSION—Contd.

MR. SPEAKER : We will now take up the Railway Budget. When the member who is on his legs concludes, I will call the Minister.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH) : Kindly allow one member from this side also. You can extend the time slightly.

MR. SPEAKER : He can speak on the Demands.

SHRI RAGHU RAMAIAH : Please allow one member from this side.

MR. SPEAKER : All right. One or two members may have 5 minutes each.

SHRI SHRICHAND GOYAL (Chandigarh) : So far we have not exhausted our time. You can extend the total time by one hour so that parties which have not exhausted their time may do so.

MR. SPEAKER : All right. All the parties may exhaust whatever time is left for them. Each member can speak for 4 or 5 minutes and give his suggestions.

I am sorry the calling attention motion has been converted into a regular debating hour. The procedure should be, after the Minister's statement, straightforward questions are put so that we can curtail the time and use it for other purposes.

SHRI S. M. BANERJEE (Kanpur) : I agree no lengthy questions should be asked. But you are rejecting calling attention notices on many important matters. (Interruptions).

MR. SPEAKER : You can amend the rules. I have no objection.

SHRI S. M. BANERJEE : I do not question your ruling or judgment because you are the supreme and sovereign authority in this House. (Interruptions).